

OF INDUSTRY (SHRI R.K. JAI-CHANDRA SINGH) : (a) Yes, Sir.

(b) Yes, Sir. The final report is with Government for further action.

(c) Yes, Sir.

Shortage of Oil and Oil Products

1126. SHRI KAMLA PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the country is to face acute shortage of oil and oil products in 2000 AD and the dependency on foreign sources will increase substantially;

(b) if so, whether Government have done any long term planning to meet the challenge; and

(c) if so, details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : (a) to (c). Oil Exploration being probabilistic in nature, it is difficult to say with any certainty what degree of self sufficiency would be attained by 2000 AD. However, some of the steps taken to increase the production of Crude Oil in the country include intensification of exploration, use of enhanced recovery techniques, induction of advanced technology and conservation measures to curb consumption perspective plans for 20 years upto 2005 AD envisaging a production of 100 MMT by 2005 AD is also being prepared by the Oil and Natural Gas Commission.

All India Convention of Union Public Sector Employees

1127. SHRI E. AYYAPU REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether an All India convention of employees of Central Public Sector Undertakings was convened in New Delhi on 21st October, 1986 to chalk out a plan of action to oppose measures which in their view have diluted the role of public sector; and

(b) if so, the reaction of Union Government to the resolutions passed and speeches made at the above convention ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARI) : (a) and (b). Information is not readily available. It is being collected and will be laid on the Table of the House.

S.T.D. Service in Baroda

1128. SHRI RANJITSINGH GAEKWAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to provide STD service between Baroda and other cities in the country during the Seventh Five Year Plan period; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) and (b). STD service is already available between Baroda and a large number of cities in the country through Trunk Automatic Exchange (TAX) network. For outgoing STD calls; Baroda is connected to TAX, Ahmedabad. Baroda can be accessed for incoming STD calls through TAXs at Ahmedabad and Bombay. To the present 350 stations including Baroda having National Subscriber dialling facility through TAX network, about 250 more stations are likely to be added during the remaining period of 7th plan on the expansion of the TRX network. A digital electronic TAX of 2000-one capacity is likely to be commissioned in Baroda in 1989-90.

[Translation]

Cases of Theft and Leakage in Khadi Gramodyog Bhawan, New Delhi

1129. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 3686 on 16.3.1981 regarding theft and leakage in Khadi Gramodyog Bhawan, New Delhi and state :

(a) the outcome of the enquiry into the cases relating to Khadi Gramodyog Bhawan, New Delhi which were under investigation;

(b) the number of fresh cases of theft and leakage which came to light from April, 1981 to March, 1986 and whether the Department has taken any action thereon; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) The action taken in regard to cases of theft and leakage as on 16.3.1981 is given below in statement-I.

(b) and (c). Showing the number of cases of theft and leakage during the period April, 1981 to March, 1986 and the action taken thereon is given below in statement-II.

Statement-I

Statement showing the outcome of the inquiry into the cases of theft and leakages as on 16.3.1981 relating to Khadi Gramodyog Bhawan, New Delhi, which were under investigation

| Sl.No. | Month and Year | Article involved | Action taken |
|--------|----------------|---------------------------|--|
| 1 | 2 | 3 | 4 |
| 1. | January, 1978 | Silk Saree | Persons working on the counter have been charge-sheeted. Khadi Gramodyog Bhawan has suggested the Commission to write off the amount involved. |
| 2. | August, 1978 | Three Printed Silk Sarees | The culprit was caught red-handed. F.I.R. lodged vide No. 1075 dated 7.8.78. The case is still pending in the Court. |
| 3. | June, 1979 | Silk goods | Departmental enquiry was held against the staff concerned and negligence was proved. The staff concerned were penalised vide letter No. MKT/1/9/82/BH dated 13/17.1.83. Accordingly, a sum of Rs. 2896.80 has been recovered from Shri Kamlapatti Tewari, Incharge and Rs. 1482.00 from Shri Leela Dhar Joshi, Driver, as penalty imposed by the Commission. The remaining amount involved is to be written off. |
| 4. | October, 1979 | Silk Saree | The amount has been written off vide sanction letter No. MKT/1/19/82-Bh. dated 2 1.83. |
| 5. | November, 1979 | Silk Saree | |
| 6. | November, 1979 | Silk goods | Departmental enquiry was conducted and the amount has since been recovered from the staff found guilty. |
| 7. | November, 1979 | Silk Saree | Departmental enquiry against staff working on the counter has been initiated. Bhawan |

| 1 | 2 | 3 | 4 |
|-------------------|-------------------|---|---|
| | | | has suggested the Commission to write off the amount involved. |
| 8. October, 1980 | Silk Saree | | The amount has been written off vide sanction letter No. MKT/1/19/82-Bh dated 2.1.83. |
| 9. December, 1980 | Silk Saree | | One lady was caught red-handed while stealing the silk saree. She was handed over to Police and was convicted on 29.10.82 by the Court. |
| 10. January, 1981 | Seven Silk Sarees | | F.I.R. was lodged with the Police. The departmental enquiry has been completed and the persons working on the counter found negligent and the loss will be recovered from them. |

Statement-II

Details of 21 cases of Theft/Leakages in Khadi Gramodyog Bhavan, New Delhi, which came to light during the period from April, 1981 to March, 1986

| Item | Number of cases | Number of item Involved | Action taken |
|--|-----------------|-------------------------|---|
| Silk Sarees | 16 | 36 | In 8 cases, individual responsibility could not be fixed as these relate to shop lifting during Gandhi Jayanti Special Rebate period. In 5 cases, Departmental inquiry is under process. In the remaining 3 cases, the amounts have been recommended for written off, |
| Woolen Shawl/Chadar | 3 | 3 | In one case, Departmental inquiry is under process. Of the remaining 2 cases, the persons were caught red-handed and one case is pending with the police while the other is in the Court. |
| Excess cloth billed by Salseman | 1 | — | Warning has been issued to the Salesman and cloth has been taken back. |
| Misappropriation of cash by one of the employees | 1 | Involving Rs. 67,410.18 | F.I.R. lodged with the police. Charge-sheet has been issued. Departmental enquiry has been finalised and staff concerned dismissed from service in April, 1986. A little over Rs. 30,000 has been recovered. |